

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application (COD) No. 76994 of 2018
AND
Cus. Misc. Application No. 75954/2019
AND
Cus. Stay No. 76995 of 2018
AND
Cus. Appeal No. 78332 of 2018**

Arising out of Order-in-Appeal No. KOL/CUS(PORT)/AA/2113-2114/2017
dated 18.12.2017 passed by the Commissioner of Customs (Appeals),
Kolkata.

Commissioner of Customs (Port), Kolkata

15/1, Strand Road,
Customs House, 2nd Floor,
Kolkata-700001

Appellant (s)

VERSUS

M/s. Gurubax Trading Co.

VPO, Parijan Kalan Vill.
Mehatpur, Jalandhar,
Punjab, 144041

Respondent (s)

APPEARANCE :

Shri A. K. Singh, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO.MO/75973-75975/2019 & FO/A/75659/2019

Date of Hearing/Decision : 24.06.2019

PER P. K. CHOUDHARY :

The present Miscellaneous Application has been filed by the Appellant
for condoning the delay of 159 days in filing the appeal before the Tribunal.

2. In view of the reasons as explained in the Miscellaneous
Applications, the delay in filing the appeal is condoned. The Miscellaneous
Application (COD) is allowed.

Cus. Appeal No. 78332 of 2018

3. The Revenue has also filed Miscellaneous Application for withdrawal of their Appeal. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application and Stay Petition also get disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. Venkata Subba Rao)
Member (Technical)

Pooja